

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF COSTRA ADVERTISING INDIA PVT. LTD.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COSTRA ADVERTISING INDIA PVT. LTD.
2.	Date of incorporation of corporate debtor	29th January, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U22190MH2007PTC167348
5.	Address of the registered office and principal office (if any) of corporate debtor	402A, Atlas Skywalker, 4th Line Road, Andheri (West), Mumbai-400053
6.	Insolvency commencement date in respect of corporate debtor	07.11.2019
7.	Estimated date of closure of insolvency resolution process	04/05/2020 (i.e. 180days from 07/011/2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hitesh Kothari, Registration No.: IBBI/IPA-002/IP-N00324/2017-18/10929
9.	Address and e-mail of the interim resolution professional, as registered with the Board	208 BSE Bldg., Dalal Street, Fort, Mumbai – 400 001 Email: hiteshkotharics@gmail.com Phone no: 9702246060
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Risolto Associates Pvt Ltd, 240 Ajay Deep, 53 Perin Nariman Street, Fort, Mumbai 400001
11.	Last date for submission of claims	20/11/2019 (i.e.14days from the date of intimation of order to the Interim Resolution Professional.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not yet identified.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the COSTRA ADVERTISING INDIA PVT. LTD. on 07/11/2019.



The creditors of COSTRA ADVERTISING INDIA PVT. LTD., are hereby called upon to submit their claims with proof on or before 20/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C- for claims by Financial Creditors

Form D- for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at [hiteshkotharics@gmail.com](mailto:hiteshkotharics@gmail.com) or physically at the address mentioned above in Point no 10 kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India- <http://ibbi.gov.in> .

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.11.2019

Place: Mumbai



A handwritten signature in black ink, appearing to read "Hitesh Kothari", written over a horizontal line.

CS Hitesh Kothari  
(Interim Resolution Professional)